

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO- †733
TO BE ANSWERED ON 12.12.2022

FUNDS TO MAHARASHTRA

†733. SHRI SANJAY JADHAV:
SHRI OMPRAKASH BHUPALSINH *ALIAS*
PAWAN RAJENIMBALKAR:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government has prepared any project for development of Scheduled Tribes in aspirational district especially in Parbhani and Osmanabad districts of Maharashtra;
- (b) the details of the funds allocated by the Union Government to provide civic amenities to the Scheduled Tribes in Maharashtra during the last two years;
- (c) the details of funds allocated by the Union Government to provide education to the Scheduled Tribes in Parbhani and Osmanabad districts of Maharashtra during the years 2020-22;
- (d) whether the Government has taken any cognizance about the several difficulties being faced by these tribes in obtaining caste certificate and getting those certificates verified; and
- (e) whether there is any special project or alternative so that these people don't have to go to court for obtaining caste certificate and getting those certificates verified?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SMT. RENUKA SINGH SARUTA)

(a): The Aspirational Districts Programme aims at rapid transformation of these relatively underdeveloped districts across sectors which are critical for improving quality of life or economic productivity of citizens. These sectors are Health and Nutrition, School Education and Basic Infrastructure, and also Agriculture and Water Resources and Financial Inclusion & Skill Development. The broad strategy of the Programme is not to run any additional scheme, but to ensure that development works under the existing schemes of Central and State Governments are implemented efficiently to make improvement in the key performance indicators. Every month, districts are ranked on the basis of progress made on the key performance indicators. Another strategy of the programme is nomination of Joint Secretary/Additional Secretary level officials from Government of India as Central Prabhari Officers for each of the district. The role of these Prabhari Officers is to guide the district administration on basis of their long experience. This includes Osmanabad district of Maharashtra. Parbhani is not an Aspirational District.

Ministry of Tribal Affairs is implementing the scheme of 'Pradhan Mantri Adi Adarsh Gram Yojana (PMAAGY)' with the aim of transforming villages with significant tribal population in a phased manner wherein ST people would have access to basic services and infrastructure facilities to enable them lead a dignified living and utilize their inherent potential to the fullest. No. of villages selected under PMAAGY in Osmanabad and Parbhani are one and three respectively.

(b) & (c): Ministry of Tribal Affairs is implementing various schemes/programmes for welfare of the Scheduled Tribes (STs) in the country. Funds are provided to the States including Maharashtra based on the proposals submitted by the States and approved by the Ministry. Details of the funds released to Maharashtra by the Ministry under various schemes are given at **Annexure I**. District wise details are not available.

Besides, Ministry of Tribal Affairs, other Central Ministries/Departments under Tribal Sub-Plan (TSP)/Schedule Tribe Component (STC)/Development Action Plan (DAPST) are allocating and spending funds for upgrading/improving education of STs and providing basic amenities to STs under various schemes. Details of funds provided to Maharashtra under some schemes of different Ministries/Departments during last two years are given at **Annexure II**.

(d) & (e): Ministry of Tribal Affairs is a nodal Ministry for specification of communities as Scheduled Tribes under Article 342 of Constitution of India. However, the responsibility for issuance of Scheduled Tribes certificates and verification of social status rests with the concerned State Government/UT Administration.

State Government of Maharashtra has provided the following information in this regard:

"In the State of Maharashtra, the Maharashtra Scheduled Caste, Scheduled Tribes, Denotified Tribed (Vimukta Jatis), Nomadic Tribes, Other Backward Classes and Special Backward Category (Regulation of Issuance and Verification of) Caste Certificate Act, 2000 (Maha No. 23 of 2001) and Rules made thereunder, 2003 is in force.

Application process for caste certificate verification has been made online from 1st May, 2016 as Adi Praman Pranali, in which applicant can download application form, track submitted application form, resolve errors online, get validity certificate online etc. Facilities have been made available on www.tribevalidity.mahaonline.gov.in.

In order to settle the case of vocational and academic courses, after the announcement of the admission schedule of the academic courses, the cases are settled within the prescribed time frame by carrying out a special campaign. Also, speed up campaign is being implemented from October, 2019 to settle the long pending cases.

As per the Act and Rules the Government has constituted by notification in official gazette 15 Scrutiny Committees for verification of caste certificates issued by the competent authorities and by the said notification the function and the area of jurisdiction of each of scrutiny committee has been notified.

The Scrutiny committee following due procedure for verification of caste certificate and adhere to the time limit for verification and grant of validity certificate as prescribed. The order passed by the scrutiny committee under this act shall be final and shall not be challenged before any authority or court except the High Court under Article 226 of the Constitution of India."

Annexure I referred to in reply to parts (b) and (c) of the Lok Sabha Unstarred Question No. †733 for 12.12.2022 by SHRI SANJAY JADHAV and SHRI OMPRAKASH BHUPALSINH ALIAS PAWAN RAJENIMBALKAR regarding “FUNDS TO MAHARASHTRA”

Funds released to Maharashtra by Ministry of Tribal Affairs

(Rs. in Lakhs)			
Sl. No.	Scheme	2020-21	2021-22
1	Post-Matric Scholarship	18149.52	19214.82
2	Grant-in-Aid to Voluntary Organizations Working for Welfare of STs (in the State)	402.57	673.98
3	National Scheduled Tribes Finance and Development Corporation (NSTFDC)	37.27	209.06
4	Grants under Article 275(1)	4573.16	0.00*
5	Scheme for Development of PVTGs	2188.11	2888.69

* No funds released due to huge amount of pending Utilization Certificate (UC)

Annexure II referred to in reply to parts (b) and (c) of the Lok Sabha Unstarred Question No. †733 for 12.12.2022 by SHRI SANJAY JADHAV and SHRI OMPRAKASH BHUPALSINH ALIAS PAWAN RAJENIMBALKAR regarding “FUNDS TO MAHARASHTRA”

Funds provided to Maharashtra under some schemes of different Ministries/Departments

(Rs. in Crore)			
Sl. No.	Scheme	2020-21	2021-22
1	Jal Jeevan Mission	69.40	243.04
2	Swachh Bharat Mission - Gramin	37.30	200.42
3	Samagra Shiksha	635.59	693.02
4	Pradhan Mantri Awas Yojana - Gramin	640.47	549.47
